

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 063/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined assets for Transmission System associated with NRSS-XV.

Date of Hearing : 3.2.2016

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Smt. Sangeeta Edwards, PGCIL
Shri S.S Raju, PGCIL
Shri S.C. Taneja, PGCIL
Shri M.M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B.L Sharma, Rajasthan Discoms
Shri S.K. Agarwal, Rajasthan Discoms
Shri S.P.Das, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined assets for Transmission System associated with NRSS-XV.
- b) The transmission charges for the instant assets was approved by the Commission vide order dated 26.6.2013 and 9.5.2013 in Petition No. 182/2011 and 203/2012, respectively. The Commission in its order dated 26.6.2013 and 9.5.2013 had approved the capital cost of ₹9216.97 lakh and additional capitalization of ₹1486.12 lakh during tariff period 2009-14.
- c) The petitioner has claimed total additional capitalization of ₹559.63 lakh during 2009-14 tariff period. Further, additional capital expenditure of ₹243.87 lakh has been claimed during 2014-19 tariff period.



2. The Commission observed that the petitioner has claimed less additional capitalization against the approved and directed the petitioner to submit reasons for the same.
3. Learned counsel for the Rajasthan Discoms submitted that reply to the petition has been served on the petitioner and the same will be filed during the course of the day.
4. The Commission directed the petitioner to file rejoinder to the reply filed by the respondent, and the information sought vide letter dated 30.1.2016 on affidavit with copy to respondents by 10.2.2016, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

